

FORM NO.16A
[See rule 31(1)(b)]

Certificate under section 203 or 206C the Income-tax Act, 1961 for Tax deducted/collected at source			
Financial year		TDS Certificate number#	
Whether Original/Duplicate/Amended		If Amended give Previous TDS Certificate number	
TAN of Deductor	Name of Deductor		
PAN of Deductee	Name of Deductee		
TDS Unique Transaction Number (UTN) as provided by Income Tax Department	Whether PAN uploaded was validated by Income Tax Department? (Y/N)	Gross Amount Paid/Collected	TDS/TCS Amount
Gross TDS/TCS amount			
Total TDS/TCs amount where PAN was found valid by Income Tax Department			
I _____, son/daughter of _____ working in the capacity of _____ (designation) do hereby certify that a sum of Rs. _____ [Rupees _____ (in words)], has been deducted at source and paid to the credit of the Central Government. I further certify that the information given above is true and correct based on the books of accounts, documents and other available records.			
Place			
Date		Signature of person responsible for deduction of tax	
Designation		Full Name	

#TDS certificate number is an internal reference number to be given by the Deductor (optional)